

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO.751
ANSWERED ON 26.06.2019

THE MINES AND MIENRALS (DEVELOPMENT AND REGULATION) ACT

751. SHRI VINCENT H. PALA:

Will the Minister of MINES be pleased to state:

- (a) whether the Government is planning to exempt The Mines and Minerals (Development and Regulation) (MMDR) Act in the Sixth Schedule area and if so, the details thereof; and
- (b) whether the Government is intending to use Para 12(A)(b) of the Sixth Schedule of the Constitution for the State of Meghalaya and if so, the details thereof?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a): No, Sir. At present, no proposal for exempting the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 in the Sixth Schedule area is under consideration in the Ministry of Mines.

(b): As per information received from Ministry of Coal, a decision has been taken by Government of India that unless the Government of Meghalaya resolves the issue relating to consolidation / amalgamation of land, being a pre-requisite condition for ensuring environmentally safe, secure and scientific mining of coal, at this stage there is no plan for exempting the State of Meghalaya from certain provisions of the MMDR Act, 1957 by way of issuance of Presidential Notification under para 12(A)(b) of the sixth schedule to the Constitution of India.
